

**HIGH COURT OF TRIPURA
AGARTALA**

W.P. (C) (PIL) No.07/2021

For Petitioner(s) : Ms. R. Guha, Advocate.

For Respondent(s) : Mr. S.S. Dey, Advocate General.
Mr. Bidyut Majumder, Asstt. SG.
Ms. Ayantika Chakraborty, Advocate.

W.P. (C) (PIL) No.09/2020

For Court on own motion : None.

For Respondent(s) : Mr. S.S. Dey, Advocate General.
Mr. Debalay Bhattacharjee, GA.
Ms. Ayantika Chakraborty, Advocate.

**HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI
HON'BLE MR. JUSTICE S. TALAPATRA**

ORDER

24/05/2021.
(Akil Kureshi, CJ).

W.P. (C) (PIL) No.09 of 2020 is initiated *suo motu* by the High Court in which the corona virus situation in the State is being discussed from time to time. While this petition was in progress, an advocate of the State has filed W.P. (C) (PIL) No.07 of 2021 in which on the basis of medical and scientific data collected by him he has made certain suggestions to enable the State administration to deal with the situation more effectively.

We have heard learned advocate, Ms. R. Guha, appearing for the petitioner, who has elaborated these suggestions of the petitioner. In particular, she highlighted that if a proper system is not put in place, the possibility of a corona patient, while being shifted from home to the care centre or hospital or from one hospital to another, infecting large number of people whom he or she may come in contact multiplies. She, therefore, stressed further requirement of proper mechanism for smooth and swift shifting of a corona patient in such situations. We are sure, the State administration represented through the Sr. GA and the learned Advocate General would keep in mind these suggestions which form part of the petition of which copies are already supplied to them. Let this petition be tagged along with W.P. (C) (PIL) No.09 of 2020.

In W.P. (C) (PIL) No.09 of 2020, the State administration has filed an affidavit dated 22.05.2021 in which the detailed steps taken by the State administration for addressing the issue of spread of corona virus in orphanage and children care homes and the jails in the State have been outlined. In addition to the information provided in the said affidavit, learned Advocate General stated that after filing of the said affidavit, further steps have been taken by the State administration and extensive testing of children in the care centers and jail inmates in the prisons is undertaken. On the basis of the said affidavit, learned Advocate General clarified that the allocation of oxygen by the Central Government to the

State of Tripura is 10 metric tons per day. He further stated that the State also has oxygen production capacity of approximately 4 metric tones per day. He submitted that this quantity of oxygen should be sufficient to meet with the future requirement even if the number of active corona positive cases goes up considerably as compared to the current numbers. He also stated under instructions that the State has storing capacity of 40 metric tones of oxygen at present and that should provide a sufficient buffer in case for unavoidable circumstances the supply chain gets temporarily disrupted.

List on 31.05.2021.

(S. TALAPATRA), J

(AKIL KURESHI), CJ



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